

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

5. IA 3408/2024 IA 5271/2023 IA 4982/2023 IA 5293/2023 in  
C.P. (IB)/527(MB)2022

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2024**

**NAME OF THE PARTIES:- IA 3408/2024 Rishu Singla**  
**V/s**  
**Vijay Kumar V. Iyer IA 5271/2023 Ask**  
**Indianlaw.Com Private Limited**  
**V/s**  
**Mr. Vijay Kumar Iyer IA 4982/2023 Satish**  
**Kumar Rana**  
**V/s**  
**Vijay Kumar V.Iyer IA 5293/2023**  
**Vijaykumar V Iyer**  
**IN THE MATTER OF**  
**Bank of India**  
**V/s**  
**Future Retail Limited**

**Section: 60(5) Sec 43(1) r/w Sec 44 (1) Sec 60(5) Rule 11 of NCLT, 2016 Sec. 45 (1)  
U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 3408 of 2024:-** CS, Urmil Lodaye appeared for the Applicant through VC, and Counsel, Ritwik Guha Mustafi appeared for the Respondent/RP. Counsel appearing for the Respondent seeks time to file a reply. Let reply, if any, on behalf of the Respondent/RP be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **23.08.2024**.

**IA 5271 of 2023**:- None is present on behalf of the Applicant. Counsel, Rishabh Jaisani a/w Harit Lakhani appeared for the RP/Respondent.

None is present on behalf of the Applicant nor any additional affidavit has been filed. Let the same be filed at least two days before the next date of hearing. List this matter on **23.08.2024**.

**IA 4982 of 2023**:- Counsel, Rishabh Jaisani a/w Harit Lakhani appeared for the RP/Respondent. None present on behalf of the Applicant.

A perusal of the record reveals that Applicant has not appeared in the present Application for a long time. It appears that the Applicant is not interested in prosecuting the present Application any further. In these circumstances, this bench is left with no option but to dismiss the present Application. Accordingly, **IA 4982 of 2023** is **dismissed for non-prosecution**.

**IA 5293 of 2023**:- Counsel, Rishabh Jaisani a/w Harit Lakhani appeared for the Applicant/RP, and Counsel, Sairam Subramanian a/w Jewel Bhateja appeared for the Respondent.

This is an Application filed by the RP seeking Liquidation of the Corporate Debtor in terms of Section 33 of the IB Code, 2016. Counsel for the RP states at bar that this Application may be kept pending for some more time as the CoC is in the

process of voting upon the Resolution Plan. It has been noticed that the process of voting upon the Resolution Plan, which was received after the filing of this Application has been going on for quite some time without any result. In these circumstances, we direct the RP as well as the CoC to conclude the process at the earliest as lots of time has already elapsed. A last and final opportunity is granted to RP/CoC before considering the liquidation application pending before this Bench. List this Application for the final hearing on **26.07.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**